

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4464 of 2020

Prithvi Nath Sah @ Perthvi Nath Saha @ Perthavi Nath Saha
..... Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Jitendra Shankar Singh, Advocate
For the State : Ms. Anuradha Sahay, APP

02/ 21.07.2020 Heard through V.C.

2. At the request of the learned counsel for the petitioner, defects as pointed out by the registry, is hereby ignored.

3. The instant application has been preferred by the petitioner for grant of regular bail in connection with Latehar P.S. Case No.88 of 2019, registered under Sections 13, 16, 17, 19, 20, 21 of Unlawful Activities (Prevention) Act and later on Sections 212, 403 and 424 of the Indian Penal Code, Section 17 of the Criminal Law Amendment Act and Section 18(B) of Unlawful Activities (Prevention) Act has been added, pending in the court of learned Chief Judicial Magistrate, Latehar.

4. At the outset, learned counsel for the petitioner submits that the petitioner is aged about 95 years and he is laying in jail custody since 09.03.2020. He further submits that there is a vague allegation about the involvement of the petitioner with the extremist group. He further submits that the daughter of the petitioner was married with one Bhola Prasad and after sometime there was dispute between them and the petitioner's daughter has lodged a case under Section 498A of the Indian Penal Code against her husband Bhola Prasad and mother-in-law Shanti Devi. He further submits that the said dispute was settled between Bhola Prasad and

petitioner's daughter Sunita Devi and in terms of the settlement said 5 decimal land was transferred in the name of petitioner by the mother-in-law of the daughter of the petitioner. He further submits that the petitioner has been implicated merely because his daughter Sunita Devi has developed illicit relationship with J.J.M.P extremist Pappu Lohra.

5. Learned APP for the State has opposed the prayer for bail.

6. Regard being had to the age of the petitioner and also the facts and circumstances of the case, the petitioner is directed to be released on bail. At present, the petitioner shall be released on furnishing personal bail bond of Rs.5,000/- (Five thousand only), thereafter, when the lockdown period is over the petitioner shall furnish bail bond of Rs.10,000/- (ten thousand only) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Latehar, in connection with Latehar P.S. Case No. 88 of 2019, within a period of one month from the date of lifting of lockdown.

7. Further, the petitioner shall appear on each and every date as fixed by the learned trial Court.

8. With the aforesaid directions, this bail application is allowed and disposed of.

(Deepak Roshan, J.)